

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.206
C.P.(IB)/43(AHM)2022

Proceedings under Section 94 IBC

IN THE MATTER OF:

Purnimaben Prafulbhai Bhalakia
V/s
Canara Bank & Ors

.....**Applicant**

.....**Respondent**

Order delivered on: 13/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Yuvraj Thakore, Adv.
For PNB	: Mr. Jaimin Dave, Adv. a. w. Ms. Hirva Dave, Adv. and Mr. Priyank Dave, Adv.-R-1
For Respondent	: Mr. Nipun Singhvi, Adv. a.w Mr. Mayur Jugtawat, Adv. R-15
For Canbank Factors	: Mr. Tirth Nayak, Adv. for R-6
For the Aditya Birla	: Mr. Arpit Singhvi, Adv. for Aditya Birla Finance

ORDER

Ld. Counsel for the applicant is directed to supply copy of application upon respondents. Ld. Counsel for the respondent no.15 and Ld. Counsel for Mr. Aditya Birla Finance seeks time to file reply. The same to be filed within two-weeks.

List for further consideration on 04.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)